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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. No. 78/2000 in  
O.A. 2134/1998

New Delhi this the 2nd May, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C. (J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

Shri Ram Kishan  
S/o Late Shri Asha Ram  
R/o D-4, Nala Road  
South Anakali  
Delhi-110052

(By: Advocate Sh.S.C. Luthra) .....Applicant  
Versus

1. The Administrator  
Union Territory of Delhi  
Raj Niwas  
Delhi-110054
2. Govt. of NCT of Delhi  
Through its  
Chief Secretary  
5, Sham Nath Marg  
Delhi-110054
3. Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat  
Delhi
4. Union Public Service Commission  
Through its  
Secretary  
Dholpur House  
Sahjahan Road  
New Delhi-110053

.....Respondents  
(By: None)

ORDER (Oral)

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C. (J)

The ground taken in the R.A. by the learned  
counsel is that the issue regarding the legality and  
validity of the short listing criteria for the candidate

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to appear in the examination was not considered.

2. We do not agree. In paragraph 6, this question has been addressed by the Tribunal and it was clearly stated that as the number of candidates were found more than the number of posts short listing criteria became inevitable, and one of the criteria 'condition of experience' was taken into consideration. The above is a valid consideration for short listing. We find no error in the judgement. The R.A. is therefore dismissed.

No costs.

*Shanta Shastray*  
( SMT. SHANTA SHAstry)  
Member (A)

*Govindarajulu*  
( V.RAJAGOPALA REDDY)  
V.C. (J)

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